

ITEM NO.1

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30748-30749/2017

(Arising out of impugned final judgment and order dated 31-10-2017 in CM No. 19815/2012 and 31-10-2017 in CM No. 46919/2016 passed by the High Court of Delhi at New Delhi)

ALL INDIA FOOTBALL FEDERATION

Petitioner(s)

VERSUS

RAHUL MEHRA & ORS.

Respondent(s)

([ONLY I.A. NO. 111940/2022 IN SLP(C) NOS.30748-30749/2017 AND CONTEMPT PETITION (C) DIARY NO. 24767/2022 ARE LISTED UNDER THIS ITEM., IA No. 111940/2022 - MODIFICATION OF COURT ORDER)

WITH

Diary No(s). 24767/2022 (XIV)

Date : 17-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)
for CoA

Mr. Gopal Sankaranarayanan, Sr. Adv.
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Mr. Siddharth Nath, Adv.
Mr. Nagarkatti Kartik Uday, AOR
Mr. Madhav Gupta, Adv.
Mr. Vedant Kapur, Adv.
Ms. Jhanvi Dubey, Adv.
Ms. Prakriti Joshi, Adv.

Mr. Premtosh Mishra, Adv.
Mr. Deblamya C. Bannerjee, Adv.
Mr. Rohan Sharma, Adv.
Mr. Kartik Bhatnagar, Adv.
Mr. Anmol, Adv.
Mr. Nicholas Choudhury, Adv.
Mr. Shreesh Chadha, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. Sanjay Jain, ASG
Mr. Balbir Singh, ASG

Ms. Swarupama Chaturvedi, Adv.
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Mr. Rajat Nair, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Amrish Kumar, AOR

Mr. Rahul Mehra, in person
Mr. Chaitanya Gosain, Adv.
Mr. Amanpreet Singh, Adv.

Mr. Nar Hari Singh, AOR
Mr. Hemant Phalpher, Adv.

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Mr. Kshitij Maheshwari, Adv.
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Ms. Shaffi Mathur, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Abhimanyu Bhandari, Adv.
Mr. K.R. Sasiprabhu, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Tushar Mehta, Solicitor General, informs the Court that the Government of India is in discussions with FIFA in order to facilitate the holding of the Under-17 World Cup, as planned in October 2022 in India. It has been stated that a meeting took place yesterday and the discussions are going on.

- 2 Mr Gopal Sankaranarayanan, senior counsel appearing on behalf of the Committee of Administrators has also joined in the above submission.
- 3 On the request of the Solicitor General, list the petitions on 22 August 2022.
- 4 We would impress upon the Union of India to take a pro-active role in the matter so that the holding of the Under-17 World Cup and the lifting of the suspension of AIFF, in order to achieve that object, is duly facilitated.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER